

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 6695-JK (LD) of 2026

DATED:- 03 - 06 - 2026

Sanction is hereby accorded to the appointment of Officer's of Forest Department as Officer Incharge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition,if any, pending before Hon'ble Supreme Court of India / Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to the Government

Dated:- 03.06. 2026

No:-LAW-OIC/6/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner Secretary to Government, Forest Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner /Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Jm

Annexure to the Government Order No.-6695 - JK(LD) of 2026 dated 03.06.2026

S. No.	Name of case	OIC
1	O.A No. 492/2024 titled Mohammad Maqbool Hajam Vs Union Territory of Jammu and Kashmir and others.	Mr. S. Davinder Pal Singh, Principal Kashmir Forest Training (KFT) School Chitternar Bandipora,
2	OA No. 966/2025 titled Gian Singh Vs Union Territory of Jammu and Kashmir and others.	Mr. Sunil Singh, DFO Reasi,
3	WPC No. 780 of 2026 titled M/s Shrine Hot Mix Plant located at Village Seela Baradari Reasi through Anju Bala Versus State of Jammu and Kashmir and Others	Shri Suresh Manda, (IFS), Regional Director, Pollution Control Committee, Jammu
4	WPC No. 825 of 2026 titled National Stone Crusher Birwah Nallah Udhampur through Mushtaq Ahmad & Another Versus Union Territory of Jammu and Kashmir through UDD and Others	Shri Suresh Manda, (IFS), Regional Director, Pollution Control Committee, Jammu
5	Appeal No. 1672 of 2026 in WPC No. 13 of 2020 titled Ravi Kumar Versus Union Territory of Jammu and Kashmir and Others	Shri Suresh Manda, (IFS), Regional Director, Pollution Control Committee, Jammu
6	WPC No. 799 of 2026 titled Arman Stone Crusher through its Proprietor Shri Vir Brinder Singh located at Supwal Samba (South) Versus Union Territory of Jammu & Kashmir and Others	Shri Suresh Manda, (IFS), Regional Director, Pollution Control Committee, Jammu
7	WPC No. 831 of 2026 titled M/s Guru Teg Bhaddur Brick Kiln through its Prop. Shri Swaran Singh R.S. Pura Jammu Versus Union Territory of Jammu and Kashmir and Others	Shri Suresh Manda, (IFS), Regional Director, Pollution Control Committee, Jammu
8	WPC No. 882 of 2026 titled Shri Krishna Stone Crusher through its Proprietor Shri Ashok Kumar located at Keedian Gangyal Kathua	Shri Suresh Manda, (IFS), Regional Director, Pollution Control Committee, Jammu
9	WPC No. 1042 of 2026 titled M/s K.N. Stone Crusher located at Village Changyani Gharota through its Prop. Mahesh Kumar Versus Union Territory of J&K & Ors.	Shri Suresh Manda, (IFS), Regional Director, Pollution Control Committee, Jammu
10	WPC No. 108 of 2026 titled M/s Quality Stone Crusher Piplee District Udhampur Versus Union Territory of Jammu and Kashmir and others	Shri Suresh Manda, (IFS), Regional Director, Pollution Control Committee, Jammu
11	WPC No. 1281 of 2026 titled Ghulam Nabi Mir Stone Crusher and Hot Mix Plant through its Partner Shri Sahil Mir Versus Union Territory of J&K and Others	Shri Suresh Manda, (IFS), Regional Director, Pollution Control Committee, Jammu
12	WPC No. 1278 of 2026 titled M/s Monika Sharma Vill Jogian Nagri Parole Kathua through its Partner Monika Sharma Versus Union Territory of Jammu and Kashmir and Others	Shri Suresh Manda, (IFS), Regional Director, Pollution Control Committee, Jammu
13	WP(C) No. 3355/2025 titled Balwant Singh V/s U.T of J&K & others.	Mr. Devender Kumar, SFS, DFO Bhaderwah

Devesh Singh